

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 230
167/252/ND/2020**

IN THE MATTER OF:

M/s. Fusion Service Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 02.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Appellant :
For the ROC :
For the Income Tax Department :**

ORDER

None appeared on behalf of the Appellant. The Proxy Counsel for the Income tax Department has appeared in this matter and submitted that on the last occasion the Learned Counsel on behalf of the Appellant was submitting that he wanted to withdraw the application and prayed for grant of time for filing the withdrawal application so far no withdrawal application is placed before us. In the interest of justice this matter is adjourned to 08.12.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Meenu)